

the introduction of a suitable Mass Rapid Transit System (MRTS) in Delhi. A number of proposals containing a variety of options relating to alignment technology and related matters have been mooted from time to time but a final decision has not been taken in the matter so far.

(c) Work on the construction of metro rail—systems in Calcutta Bombay and Madras is already in progress. A part of the system in Calcutta has already become operational. It is proposed to undertake a detailed feasibility study in respect of a selected corridor of the proposed metro system in Delhi. As for some other metropolitan cities, feasibility studies are in different stages. Implementation and progress of all these schemes will depend upon the availability of resources in the coming years. The road transport has been strengthened, in some of the cities with urban transport projects assisted by the World Bank. Recognising the importance of urban transport projects assisted by the World Bank. Recognising the importance of urban transport sector, a Study Group has been set up by the Planning Commission for suggesting suitable measures which will be considered at the time of finalisation of the Eighth Five Year Plan, in the light of the national priorities and overall availability of resources.

#### **Minimum Wages to Agricultural Labourers**

1307. SHRI SHIV PRATAP MISHRA Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that in most parts of the country agriculture labourers are not paid minimum wages;

(b) whether Government have set up any controlling machinery to ensure that such labours are paid minimum wages and if so the details thereof; and

(c) whether any prosecution has been launched against persons not paying minimum wages during last one year and if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKRISHAN MALAVIYA): (a) to (c) Under the Minimum Wages Act, the State Government are the appropriate Government for fixing and enforcing Minimum Wages for agriculture workers. Each State Government has appointed controlling machinery to enforce the provisions of the Act. The Central Govt. does not maintain information on the prosecutions launched by the State Governments.

#### **Persons owning more than 100 Acres of Land**

1308. SHRI SHIV PRATAP MISHRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government had conducted any survey to find out the number of persons in the country owning more than 100 acres of land as on 31-1-89 in violation of land ceiling laws;

(b) if so, the details thereof; and

(c) the steps taken for distribution of such surplus land to landless?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHAN POOJARI) : (a) The Union Government has not sponsored or